

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Original Application No: 294/94

Transfer Application No: --

3-6-94
DATE OF DECISION:

S.V.Ramteke

Petitioner

Mr.H.A.Sawant

Advocate for the Petitioners

Versus

Union of India & Ors.

Respondent

Mr.N.K.Srinivasan

Advocate for the Respondent(s)

CORAM :

The Hon'ble Shri Justice M.S.Deshpande, V.C.

The Hon'ble Shri

1. To be referred to the Reporter or not ? *M*
2. Whether it needs to be circulated to other Benches of the Tribunal ? *ndr*


(M.S.DESHPANDE)
V.C.

M

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

O.A.294/94

S.V.Ramteke

.. Applicant

-versus-

Union of India & one anr. .. Respondents

Coram: Hon'ble Shri Justice M.S.Deshpande,
Vice-Chairman

Appearances:

1. Mr.H.A.Sawant
Counsel for the
Applicant.
2. Mr.N.K.Srinivasan
Counsel for the
Respondents.

ORAL JUDGMENT: Date: 3-6-94
(Per M.S.Deshpande, V.C.)

The only controversy is about the issue of passes to the applicant on the ground that he has not vacated the residential quarters which had been allotted to him.

2. In Wazirchand vs. U.O.I., O.A. No.2573/89 decided on 25-10-90 by Full Bench of this Tribunal it was ~~not~~ held that disallowing of one set of post retirement pass^{es} for each month of unauthorised retention of railway quarter is unwarranted. In view of this action on the part of the railw^{ay}s in withholding the post retirement passes of the applicant cannot be supported.

3. The respondents are directed to issue post retirement passes to the applicant as admissible under the Railway Servants Pass Rules,1986. In view of this relief, relief clause 8(b) is not pressed. O.A. disposed of with the above direction.


(M.S.DESHPANDE)
Vice-Chairman